

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No. 9923/2023

(Arising out of impugned final judgment and order dated 03-11-2022 in WC No. 908/2022 passed by the High Court of Judicature at Allahabad)

GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY & ANR. Petitioner(s)

VERSUS

MAHESH CHAND SHARMA & ORS.

Respondent(s)

(I.R. and IA No.80719/2023-EXEMPTION FROM FILING O.T.)

Date : 23-04-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Ms. Preeti Goel, Adv.
Mr. Ritesh Kumar, AOR

For Respondent(s) Mr. Rakesh Mishra, AOR
Mr. Pankaj Dubey, Adv.
Ms. Rishu Mishra, Adv.
Mr. Ambuj Sharma, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

Learned counsel for the petitioners seeks time to file Rejoinder Affidavit. The same be filed in two weeks.

List after two weeks.

(RAJNI MUKHI)
COURT MASTER (SH)

(DIPTI KHURANA)
ASSISTANT REGISTRAR